

Railways' Works Programme.

(d) Does not arise.

Payment of HRA and CCA to Nationalised Banks and LIC Employees at Gurgaon in Haryana

7452. SHRI HET RAM: Will the Minister of FINANCE be pleased to state:

(a) whether the Central Government employees at Gurgaon (Haryana) are paid city compensatory allowance (CCA) and house rent allowance (HRA);

(b) whether the nationalised banks employees and the employees of the LIC at Gurgaon are not being paid these allowances; and

(c) if so, the reasons for the discrimination in the payment of CCA and HRA to nationalised banks and LIC employees and the steps contemplated by Government to remove the anomaly?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) Yes, Sir.

(b) Employees of LIC and Banks at Gurgaon are paid HRA but no CCA is payable to them, as per the provisions of their respective service rules/bipartite settlement.

(c) Employees of Central Government, Public Sector Banks and LIC are governed by separate sets of service conditions. Their pay, perks and allowances including HRA and CCA are payable in terms of their respective service rules-bipartite settlement and, therefore the question of discrimination in the matter of payment of such allowances in isolation of total packages available to them and without reference to their service conditions would not arise.

Beneficiaries under SEPUP

7453. SHRI SYED SHAHABUDDIN: Will the Minister of FINANCE be pleased to refer to the reply given on 10 March, 1989 to Unstarred Question No. 2067 regarding loans advanced under SEPUP and state:

(a) the cumulative number of actual beneficiaries under SEPUP (Self-Employment Programme for Urban Poor), State and Union Territory-wise;

(b) the number of actual beneficiaries per thousand of population on the basis of 1981 census, State-wise;

(c) cumulative amount sanctioned and disbursed, State-wise and the average amount disbursed per beneficiary; and

(d) the maximum and minimum amounts sanctioned and disbursed to a particular beneficiary, State-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) to (c). A statement showing the State/Union Territory-wise population of the cumulative number of actual beneficiaries who have been disbursed loans, number of actual beneficiaries per thousand of population as per 1981 census, cumulative amount sanctioned and disbursed and average amount disbursed per beneficiary for the years 1986-87 and 1987-88 under the Self Employment Programme for Urban Poor (SEPUP) is given in the statement below.

(d) Reserve Bank of India has reported that the present data reporting system from banks does not generate information in the manner asked for. However, a loan upto the maximum of Rs. 5,000/- under SEPUP can be sanctioned and disbursed to an individual beneficiary depending upon the cost of the project and need based requirement.

STATEMENT

(Rs. in Lakhs)

Name of the State/ Union Territory	No. of beneficiaries (Cumulative)	No. of actual beneficiaries per thousand of population on the basis of 1981 Census	Amount			Average Amount Disbursed per beneficiary Rs. in thousand)
			sanctioned (Cumulative)	Disbursed (Cumulative)	Disbursed	
1	2	3	4	5	6	6
Andhra Pradesh	51281	4.10	1969.55	1754.64	3.4	
Assam	7090	3.45	324.48	273.91	3.8	
Bihar	23657	2.71	1191.17	930.45	3.9	
Gujarat	30886	2.91	1052.74	915.22	2.9	
Haryana	14870	5.25	637.23	559.66	3.7	
Himachal Pradesh	999	3.06	44.25	41.46	4.1	
Jammu & Kashmir	1565	1.24	64.81	48.52	3.1	
Karnataka	49042	4.57	2068.82	1940.51	3.9	
Kerala	19927	4.17	915.50	855.40	4.2	
Madhya Pradesh	46820	4.42	1955.42	1543.97	3.2	

Name of the State/ Union Territory	No. of beneficiaries (Cumulative)	No. of actual beneficiaries per thousand of population on the basis of 1981 Census	Amount sanctioned (Cumulative)	Amount Disbursed (Cumulative)	(Rs. in Lakhs)	
					Average Amount Disbursed per beneficiary Rs. in thousand)	6
1	2	3	4	5	6	
Maharashtra	64096	2.94	2561.79	2264.34	3.4	
Manipur	832	2.21	37.75	33.24	3.9	
Meghalaya	632	2.61	33.48	28.93	4.5	
Nagaland	337	2.80	16.60	16.34	4.8	
Orissa	15493	4.97	690.12	610.74	3.9	
Punjab	22000	4.79	1042.78	903.83	4.0	
Rajasthan	30561	4.51	1548.77	1176.76	3.6	
Tamil Nadu	70484	4.41	2128.23	1962.07	2.7	
Tripura	804	3.56	35.34	30.15	3.7	
Uttar Pradesh	72215	3.62	3501.22	2804.49	3.8	
West Bengal	40157	3.40	1914.89	1519.81	3.0	

Name of the State/ Union Territory	(Rs. in Lakhs)					
	1	2	3	4	5	6
	No of beneficiaries (Cumulative)	No. of actual beneficiaries per thousand of population on the basis of 1981 Census	Amount sanctioned (Cumulative)	Amount Disbursed (Cumulative)	Average Amount Disbursed per beneficiary Rs. in thousand)	
Andaman & Nicobar Islands	307	6.18	13.17	12.94	4.2	
Arunachal Pradesh	—	—	—	—	—	
Chandigarh	N.A.	N.A.	N.A	N.A	N.A	
Goa, Daman & Diu	946	2.68	40.84	38.61	4.0	
Mizoram	105	0.86	6.00	5.12	4.8	
Pondicherry	189	0.59	6.04	5.63	2.9	
Delhi	32753	5.67	860.27	696.57	2.1	

Data Provisional

Source : Reserve Bank of India.